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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A. 196/95

Date: 21-10-1997

Between:

G. Subramanyam

.. Applicant

A N D

1. General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
2. Deputy Chief Mechanical
Engineer,
Carriage Repair Shop,
Settipally,
Tirupathi
A.P.

.. Respondents

Counsel for the applicant : Mr. K. Sudhakar Reddy

Counsel for the respondents : Mr. C.V. Malla Reddy

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) ~~8/1~~

Date: 21-10-1997

JUDGEMENT

(Per Hon'ble Shri H. Rajendra Prasad, M(A)

Mr. K. Sudhakara Reddy for the applicant
and Mr. C.V. Malla Reddy for the respondents.

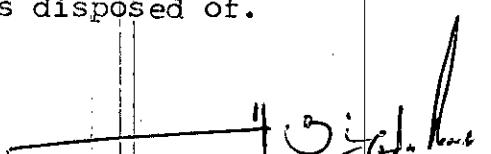
2. The applicant is the son of one Mr. G. Krishnamoorthy whose land measuring .06 acres, was acquired for the establishment of Carriage Repair Workshop. Subsequently, the applicant was offered an appointment in Gr. 'D' under the Land Displaced Persons
that, although he had duly communicated his willingness to take up the job in response to the offer so made, no appointment order more has been issued to him for than 10 years now.

3. It is explained by the Respondents that the offer was made to the applicant in the normal course but certain disputes arose u/s. 30 of the Land Acquisition Act, subsequently before the appointment order could be issued to him. No compensation was paid to the father of the applicant owing to the pendency of the case. The counter filed by the respondents is as vague as to the

origins and causes of the dispute or its present stage. Mr. MallaReddy merely states that the case is pending. The applicant has, in the meanwhile, been waiting for more than a decade for the offer of appointment to be

4. Considering the peculiar facts of this case it will be adequate to direct the respondents to consider appointing the applicant in a suitable Gr. 'D' post, purely provisionally, subject to the condition that his further continuance shall depend on the outcome of the case under the Land Acquisition Act. Until then, the applicant, if appointed, shall acquire no right of any kind to the post against which he may be provisionally employed. A suitable decision may be taken in this regard within a month from the date of communication of this order. Thus the OA is disposed of.

MD


(H. RAJENDRA PRASAD)
Member (A)

Dated 21st October, 1997
Dictated in the open court


Deputy Registrar

O.A. 196/95.

To

1. The General Manager, SC Rly
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Tirupati, A.P.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT Hyd.
4. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm

29/10/97

I Court.

TYPED BY:

CHECKED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 21/10/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 196/95

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

